

[Shri D. R. Chavan]

- (2) A copy of the Annual Accounts of the Employees' Provident Fund Organization, along with the Audit Report thereon for the year 1965-66. [Placed in Library. See No. LT-1542/68.]

12.52 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held in Tuesday, the 30th July, 1968, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto, be further extended up to the first day of the second week of the 66th (November-December, 1968) Session of the Rajya Sabha."

12.35 hrs.

RE. PROCEEDINGS OF THE HOUSE

MR. SPEAKER: On the 29th July the Statutory Resolution moved by Shri Yashpal Singh for disapproval

of the Gold (Control) Ordinance and the motion moved by the Deputy Minister for reference of the Gold (Control) Bill to Joint Committee were taken up together. The Lok Sabha Debates of that day show that after the reply of Shri Yashpal Singh the Chairman enquired whether the Member had the leave of the House to withdraw his Resolution and the Resolution was by leave withdrawn.

On the 30th July, Shri Yashpal Singh wrote to say that he did not want to withdraw his Resolution and his remarks that the Deputy Prime Minister should withdraw the Bill had been construed as his desire to withdraw the Resolution. He wanted the proceedings to be corrected.

Shri Yashpal Singh tried to raise the same point in the House yesterday. I would have myself raised it if only he was a little patient.

I have seen the relevant portion of the Lok Sabha Debates of the 29th July. It is a fact that Shri Yashpal Singh, at the end of his speech, said that he would humbly request the Deputy Prime Minister to withdraw his Bill. Possibly the Chairman thought that the Member wanted to withdraw his Resolution. I considered it fit to bring this matter to the notice of the House now so that there may be no misgivings about the intention of Shri Yashpal Singh. However, the withdrawal of the Resolution by leave of the House, as recorded in the proceedings, is final.

12.54 hrs.

PUBLIC ACCOUNTS COMMITTEE

ASSOCIATION OF RAJYA SABHA MEMBER

SHRI M. R. MASANI: (Rajkot):
I move:

"That this House do recommend to Rajya Sabha that Rajya Sabha